

[17 August, 2004]

RAJYA SABHA

(c) if so, what are the details of CVC report and the action taken by Government against guilty officers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Air India suffered a loss of USD 549,168.48 equivalent to INR 197.70 lakhs due to non-supply of carpets by M/s. Pennsylvania Woven Carpet Mills of USA in 1994-95.

(b) and (c) The Central Vigilance Commission (CVC) has entrusted the investigation in the matter to Chief Vigilance Officer (CVO) of Air India Ltd. in October 2003.

#### **GoM on restructuring of Airports**

1316. SHRI BALWANT ALIAS BALAPTE:

SHRI EKANATH K. THAKUR:

SHRI SANJAY NIRUPAM:

SHRI RUDRANARAYAN PANY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a Group of Ministers was constituted for restructuring of Delhi and Mumbai Airports;

(b) whether the Group has since finalised the details of restructuring and modernisation of these airports as per international standards;

(c) if so, the details of the plan; and

(d) whether FDI upto 49 per cent only is to be invited for modernisation and restructuring as per the Government's decision?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) and (c) So far, with the approval of Empowered Group of Ministers (EGoM), Financial Consultant, Legal Consultant and Global Technical Advisor have been appointed. A document of invitation to Register Expression of Interest (ITROEI) has been finalised and issued. Maximum limit of Foreign Direct Investment has been capped at 49% and minimum 25% equity in the Joint Venture Group is to be held by Indian entities. Maximum permissible equity participation by Indian scheduled airlines has been increased from 5% to 10%. It has also been decided to increase the period of mandatory deputation of employees

working at existing airport of Delhi and Mumbai from 2 to 3 years. The Joint Venture Company will be required to absorb a minimum of net 40% of the existing employees at these airports. The employees who are not absorbed by the Joint Venture Companies would revert to Airports Authority of India.

(d) Yes, Sir.

### **Touts at airports**

1317. PROF. ALKA BALRAM KSHATRIYA:

SHRI ANAND SHARMA:

SHRIMATI PREMA CARIAPPA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that touts and criminals, in the garb of taxi drivers, are operating with impunity at the International Airports in the country, particularly in the national capital with the connivance of police and airport staff; and

(b) if so, what action has been taken by Government to rid the airports of the touts and other anti-social elements operating at the airports, airport-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The information will be collected and will be laid on the Table of the House.

### **Air service from Lohgoan Airport**

†1318. SHRI BALWANT ALIAS BAL APTE:

SHRI RUDRA NARAYAN PANY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the civil flight from Pune based Lohgoan Airport is proposed to be discontinued;

(b) if so, since when;

(c) whether there is any plan to develop new aerodrome near Chakan (at the Khed Tehsil) Distt. Pune;

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†Original notice of the question was received in Hindi.